

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/1050/2018

Jabalpur, this Monday, the 05th day of November, 2018

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Munna Valmeek
S/o Raghuwar
Aged about 62 years
(Retd. Cabin Man)
R/o Near Railway Colony
Jarukheda Area Sagar (M.P.)
P 470001

-Applicant

(By Advocate –**Shri H.R. Bharti**)

V e r s u s

1. The Union of India,
Through General Manager
West Central Railway
Jabalpur (M.P.) 482001

2. The Divisional Railway Manager
West Central Railway
Jabalpur (M.P.) 482001

- Respondents

(By Advocate –**Shri A.S. Raizada**)

O R D E R (Oral)

The case of the applicant is that the applicant was working on the post of cabin Man and he stood retired on 31.10.2016. The applicant has not been paid mileage of Guard duty from 07.07.2007 to 25.08.2015 by the respondents. The applicant submitted his representation dated 14.09.2018 in this regard to the respondent-department but the same remained unanswered. Therefore, the learned counsel for the applicant submits that the

applicant will be satisfied if this Original Application is disposed of by granting liberty to the applicant to file a detailed representation to the competent authority of the respondents to consider his case regarding grant of mileage/running allowance for the said period within a timeframe.

2. On the other hand, learned counsel for the respondents appearing on advance copy of the Original Application submits that he has no objection if this Original Application is disposed of in above terms.

3. In view of the above submissions made by the learned counsel for the parties and the claim of the applicant is genuine therefore this Original Application is disposed of, without commenting on the merits of the case, with liberty to the applicant to file a detailed representation supported by all necessary documents to the competent authority of the respondents, within a period of two weeks from today. On such representation being filed, the said competent authority of the respondents shall consider and decide it as per rules/instructions and pass a reasoned and speaking order, within a period of 60 days from the date of submission of such representation.

**(Ramesh Singh Thakur)
Judicial Member**

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